

(22)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH
AT HYDERABAD

D.A.No. 435/90

T.A.No.

Dt. of Decision: 2-12-92

P. Venkataraman a

Petitioner

J. Venugopala Rao

Advocate for
the Petitioner
(s)

Versus

The Asstt. Superintendent, Telegraph Traffic(I/C),
District Telegraph Office, Eluru, W.Godavari Dt Respondent.
and two others

N.V. Ramana

Advocate for
the Respondent
(s)

CORAM:

THE HON'BLE MR. R. Balasubramanian, Member (Admn.)

THE HON'BLE MR. C.J. Roy, Member (Judl.)

1. Whether Reporters of local papers may be allowed to see the judgment?
2. To be referred to the Reporters or not?
3. Whether their Lordships wish to see the fair copy of the Judgment?
4. Whether it needs to be circulated to other Benches of the Tribunal?
5. Remarks of Vice-Chairman on Columns 1,2,4 (to be submitted to Hon'ble Vice-Chairman where he is not on the Bench.)

svl/

HRBS
M(A)

for
H.C.J.R.
M(J)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA.435/90

date of decision : 2-12-1992

Between

P. Venkataramana : Applicant

and

1. The Assistant Superintendent,
Telegraph Traffic (I/C)
~~Departmental~~ Telegraph Office
~~Anantapuram~~, West Godavari District

2. The Superintendent
Telegraph Traffic Division
Rajahmundry

3. The Chief General Manager
Telecommunications
Andhra Pradesh
Hyderabad

: Respondents

Counsel for the applicant : J. Venugopala Rao,
Advocate

Counsel for the respondents : N.V. Ramana, Standing
Counsel for Central Govt.

CORAM :

HON. MR. R. BALASUBRAMANIAN, MEMBER (ADMN.)

HON. MR. C.J. ROY, MEMBER (JUDL.)

Judgement

(Order as per Hon. Mr. R. Balasubramanian, Member (Admn.)

Learned counsel for the applicant has addressed a letter stating that this case is covered by a judgement of this Tribunal dated 2-4-1992 in OA.894/90. Sri Ramana appearing for the respondents, however, pointed out that in the prayer in the OA, the applicant has challenged the order of termination which is not covered in the said Judgement. On this point Sri Venugopala Rao stated that he limits the prayer and urged for relief on the lines given in the judgement dated 2-4-1992 in OA.894/90.

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2. Sri Ramana, however, pointed out that as of now there is no proposal on the part of the Department to recruit Group-D staff. Nevertheless, since the judgement binds on the respondents only when they embark upon recruitment, we are giving similar direction as in Judgement dated 2-4-1992 in OA.894/90 viz.,

We direct the respondents to consider the case of the applicant for absorption in Group-D in accordance with rules from the date the post became/becomes available provided applicant had continuously completed more than one year service in the Department of the respondents and further to protect the seniority of the applicant after such absorption in accordance with law.

3. The OA is disposed of with this with no order as to costs.

R. Balasubramanian
(R. Balasubramanian)
Member (Admn.)

C.J. Roy
(C.J. Roy)
Member (Judl.)

dated : December 2, 1992
Dictated in the Open Court

SK
Deputy Registrar (J)

sk

To

1. The Assistant Superintendent, Telegraph Traffic (I/C) Departmental Telegraph Office, Amalapuram, West Godavari Dist.
2. The Superintendent, Telegraph Traffic Division, Rajahmundry.
3. The Chief General Manager, Telecommunications, Andhra Pradesh, Hyderabad.
4. One copy to Mr. J. Venugopal Rao, Advocate, Advocates Association, High Court of A.P. Hyderabad.
5. One copy to Mr. N. V. Ramana, Addl. CGSC, CAT, Hyd.
6. One spare copy.

pvm.

1/1/93
P.V.M.

TYPED BY

COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CHECKED BY APPROVED BY

HYDERABAD BENCH

HYDERABAD

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: AT HYDERABAD

THE HON'BLE MR.

V.C.

AND

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY:M(J)

AND

THE HON'BLE MR.C.J. ROY : MEMBER(JUDL)

Dated: 2-12-1992

ORDER/JUDGMENT:

R.A./C.A./M.A. NO.

in

O.A. No. 435/90

T.A. No.

(W.P. No.)

Admitted and Interim Directions issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A. Ordered/Rejected

No order as to costs.

pvm.

